

visited India for the ceremonial transfer of certain food gifts sent to scarcity-affected areas in Madras from the Soviet Union?

(b) Was the delegation invited by Government or it came of its own accord?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) A Russian Trade Union delegation of five visited India in September last to deliver a gift of food and money to the Indian Red Cross.

(b) It was not invited by the Government but Government were informed of the visit and their permission was sought. This permission was given.

A.I.R. STATION AT BANGALORE

*1151. **Shri Madiiah Gowda:** (a) Will the Minister of Information and Broadcasting be pleased to state whether the question of Project site and Power to start an A.I.R. station at Bangalore has been settled?

(b) When will the necessary construction work for this Project be taken up?

(c) What is the amount allotted for this Project?

The Minister of Commerce (Shri Karmarkar): (a) No, Sir. The matter is under consideration.

(b) After acquisition of a suitable site.

(c) The expenditure is estimated at Rs. 17 lakhs.

RELATIONSHIP WITH NORTH ATLANTIC TREATY ORGANISATION

*1152. **Shri H. N. Mukerjee:** Will the Prime Minister be pleased to state:

(a) whether Government have entered into any relationship with the North Atlantic Treaty Organisation (NATO); and

(b) if so, the nature and implications of such relationship?

The Prime Minister (Shri Jawaharlal Nehru): (a) No, Sir. Government have no kind of contact or relationship with it.

(b) Does not arise.

RECRUITMENT OF GURKHAS BY U.K. GOVERNMENT

*1153. **Shri H. N. Mukerjee:** Will the Prime Minister be pleased to refer to his answer to Starred Question No. 40 given on the 5th November, 1952 regarding recruitment of Gurkhas by U.K. Government on Indian Territory and state:

(a) whether there is a time-limit set in the agreement with the U.K. Government regarding temporary facilities for the recruitment of Gurkha troops in India;

(b) whether there is provision in such agreement for termination thereof before the expiry of the period stipulated; and

(c) whether Government have fixed any time limit by which the said facilities will be completely withdrawn?

The Prime Minister (Shri Jawaharlal Nehru): (a) and (b). No time limit was mentioned in the memorandum of agreement, but it was stated that the arrangements were for a temporary period pending other arrangements being made.

(c) The Government of India have informed the U.K. Government of their desire to terminate these facilities as early as possible. The U.K. Government have stated in reply that they are willing to meet our wishes in this matter and have approached the Nepal Government with whom they are in correspondence at present. No time limit has been fixed.

YARN CO-OPERATIVE SOCIETIES

*1155. **Shri Kakkan:** Will the Minister of Commerce and Industry be pleased to state whether the Government of India have any scheme to start Yarn Co-operative Societies through the State Governments and help the handloom weavers to get regular supply of yarn, in handloom centres?

The Minister of Commerce and Industry (Shri T. T. Krishnaamachari): It is Government's intention to encourage co-operative effort among handloom weavers, including measures to obtain supplies of yarn.

INDIAN LANGUAGE SECTIONS IN INFORMATION BUREAU

*1156. **Dr. Rama Rao:** (a) Will the Minister of Information and Broadcasting be pleased to state how many Indian Language sections work in the Information Bureau of the Central Government?

(b) If the list above does not contain all the major languages of India, why is it so?

(c) Is there any proposal to start the sections in the languages at present not working, if so, in which languages and when?

The Minister of Commerce (Shri Karmarkar): (a) Six.

(b) It has not been possible to include other languages owing to lack of funds.

(c) A proposal to add language sections in Telugu and Kannada is under consideration.

FOREIGN-OWNED DRUG MANUFACTURING FIRMS

*1157. **Dr. Rama Rao:** (a) Will the Minister of Commerce and Industry be pleased to state how many foreign-owned drug manufacturing companies are working in India at present?

(b) What is the paid up capital of each of them; and how many of them have Indian partnership?

(c) Are there any Indian manufacturing firms which produce the same drugs as produced by the foreign firms, or their equivalents?

(d) Which are those Indian firms?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). Precise information is not readily available.

(c) Yes, Sir.

(d) A statement is placed on the Table of the House. [See Appendix VII, annexure No. 6.]

DRUGGISTS' AND CHEMISTS' FIRMS

*1158. **Dr. Rama Rao:** (a) Will the Minister of Commerce and Industry be pleased to state how many foreign-owned druggists' and chemists' firms are working in India at present?

(b) What is the paid up capital of each of them and how many of them have Indian partnership?

(c) How many Indian-owned druggists' and chemists' firms are working at present?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) to (c). Presumably the hon. Member refers to the druggists and chemists firms licensed by the State Governments to sell medicines under the Drugs Act, 1940. The Central Government have no information.

UNAUTHORISED COLONIES OF DISPLACED PERSONS

*1159. **Shri Tushar Chatterjee:** (a) Will the Minister of Rehabilitation be pleased to state which are the unauthorised colonies of displaced persons of West Bengal that are sought to be regularised under Government scheme?

(b) Have Government any scheme to regularise the rest of the unauthorised colonies?

The Minister of Rehabilitation (Shri A. P. Jain): (a) and (b). Orders for regularisation of three colonies which cover about one-fifth of the

population involved in all the squatters' colonies, have already been issued and an amount of Rs. 28 lakhs sanctioned for the purpose. Particulars of other colonies are being scrutinized and each case will be decided on merits.

REPATRIATION OF INDIANS FROM FIJI

*1160. **Shri Matthen:** (a) Will the Prime Minister be pleased to state what action, if any, has been taken with regard to the move for the gradual repatriation of Indian settlers in Fiji within the next 20 years?

(b) What steps has the Indian High Commissioner in Australia suggested for counteracting the present propaganda intended to create ill feeling between Fijians and Indian settlers?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). Government are not aware of any such move except for an article which appeared in a Sydney paper a few months ago suggesting the repatriation of Indians from Fiji. This article, which was contributed by an individual, did not deserve any serious notice.

REHABILITATION IN ORISSA

*1161. **Shri Sanganna:** Will the Minister of Rehabilitation be pleased to state:

(a) the number of displaced persons rehabilitated in Orissa after the introduction of passport system in Pakistan;

(b) the total population of displaced persons rehabilitated in Orissa so far; and

(c) which part of the State they are rehabilitated in?

The Minister of Rehabilitation (Shri A. P. Jain): (a) None so far.

(b) 12,437 persons have received rehabilitation benefits but it is difficult to say, without proper economic survey, as to how many displaced persons have actually been rehabilitated.

(c) Displaced persons have been rehabilitated mostly in coastal areas. A small proportion of displaced persons have also been rehabilitated in the interior, such as Bonal and Keonjhra.

FIRING BY PAKISTANI FORCES ON INDIAN CITIZENS IN KHASI AND JAINTIA HILLS

*1162. **Shri K. P. Tripathi:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that on the 7th and 8th November, 1952, the Pakistani armed forces resorted to firing with